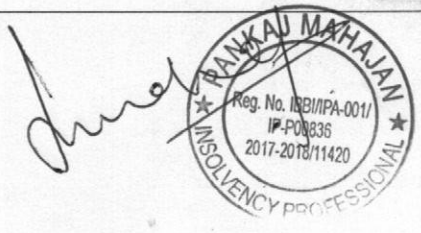
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S CREW B.O.S. PRODUCTS LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	**M/s Crew B.O.S. Products Limited**
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	30/12/1988
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L51909DL1988PLC034472
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	**Registered Office:** 304A, Jaina Tower-1, District Centre, Janakpuri , New Delhi 110058
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	28.11.2025 (As per NCLT order no. CP No. (IB)-556/ND/2025). (Date on which order is intimated to IRP is 02.12.2025)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	27.05.2026
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	**Name:** Pankaj Mahajan Regd No.: IBBI/IPA-001/IP-P00836/2017-2018/11420 Address: H-223 22nd, Floor, DLF Capital Greens, 15, Shivaji Marg, Delhi- 110015 **Email:** pankaj@acgasso.com
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	**Name:** Pankaj Mahajan Regd No.: IBBI/IPA-001/IP-P00836/2017-2018/11420 Address: H-223 22nd, Floor, DLF Capital Greens, 15, Shivaji Marg, Delhi-110015 **Email:** pankaj@acgasso.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO. 9	**Pankaj Mahajan** 102-103 Surya Kiran Building, 19 K.G Marg, Connaught Place, New Delhi-110001 **Email: cirp.crewbos@gmail.com**
11.	LAST DATE FOR SUBMISSION OF CLAIMS	16.12.2025 (14 days from the date of intimation of order to Insolvency Professional)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUBSECTION (6A) OF SECTION 21, ASCERTAIN BY THE INTERIM RESOLUTION PROFESSIONAL	Name of class(es): Nil



13.	NAME OF THE INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES OF EACH CLASS)	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	Relevant forms are available at https://ibbi.gov.in/home/downloads Nil

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the M/s Crew B.O.S. Products Limited on 28th of November 2025. (Date on which order is intimated to IRP is 02.12.2025)

The creditors of M/S Crew B.O.S. Products Limited, are hereby called upon to submit a proof of their claims on or before 16th December 2025 to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

The financial creditor belonging to a class, as listed against the entry no. 12 shall indicate its choice of authorized representative mentioned in the entry no. 13 to act as the authorized representative of the class in Form CA: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

PANKAJ MAHAJAN
Reg. No. IBBI/IPA-001/IP-P00836/2017-2018/11420
INSOLVENCY PROFESSIONAL

Pankaj Mahajan
Interim Resolution Professional
IBBI/IPA-001/IP--P00836/2017-2018/11420
Valid upto 31-12-2025

Date: 03.12.2025
Place: New Delhi

FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF M/S CREW B.O.S. PRODUCTS LIMITED

Date of publication: 04.12.2025

Times of India, Delhi NCR Page 16

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S CREW B.O.S. PRODUCTS LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**M/S CREW B.O.S. PRODUCTS LIMITED**
2.	Date of incorporation of Corporate Debtor	30/12/1988
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies –Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L51909DL1988PLC034472
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Regd. Address:** 304A, Jaina Tower-1, District Centre, Janakpuri , New Delhi -110058
6.	Insolvency commencement date in respect of Corporate Debtor	**26.11.2025** (As per NCLT order no. CP No. (IB)-556/ND/2025). (Date on which order is intimated to IRP is 02.12.2025)
7.	Estimated date of closure of insolvency resolution process	**27.05.2026**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Pankaj Mahajan** **Reg. No.:** IBBI/IPA-001/IP-P00836/2017-2018/11420 **AFA Valid Upto** : 31.12.2025
9.	Address & email of the interim resolution professional, as registered with the board	H-223, 22nd Floor, DLF Capital Greens, 15, Shivaji Marg, Delhi-110015 **Email : pankaj@acgasso.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	102-103 Surya Kiran Building, 19 K.G Marg, Connaught Place, New Delhi-110001 **Email : cirp.crewbos@gmail.com**
11.	Last date for submission of claims	**16.12.2025** (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name of class(es): Nil
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/home/downloads Nil

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **M/s Crew B.O.S. Products Limited** on **26th of November 2025.** (Date on which order is intimated to IRP is 02.12.2025)

The creditors of **M/S Crew B.O.S. Products Limited,** are hereby called upon to submit a proof of their claims on or before **16th December 2025** to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

The financial creditor belonging to a class, as listed against the entry no. 12 shall indicate its choice of authorized representative mentioned in the entry no. 13 to act as the authorized representative of the class in Form CA: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pankaj Mahajan
Interim Resolution Professional for Crew B.O.S. Products Limited
Regn. No.: IBBI/IPA-001/IP-P00836/2017-2018/11420

Date : 03.12.2025
Place: New Delhi

FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF
M/S CREW B.O.S. PRODUCTS LIMITED

Date of publication: 04.12.2025

Navbharat Times, Delhi NCR Page 8

शाहबाद दौलतपुर। रमेश नगर। लक्ष्मी नगर। लाजवंती गार्डन। जहांगीरपुरी। वसंत कुंज। वजीराबाद। पश्चिम विहार। कीर्ति नगर। सफदरजंग एनक्लेव। महरौली। मायापुरी। शक्ति नगर। राजेंद्र नगर। पहाड़गंज। नारायणा। मोजपुर। मियांवली। कालकाजी। नांगल राया। सरिता विहार। प्रीत विहार। वसंत विहार।

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

मैसर्स क्रू.बी.ओ.एस. प्रोडक्ट्स लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	**कार्पोरेट देनदार का नाम**	**मैसर्स क्रू.बी.ओ.एस. प्रोडक्ट्स लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	30 दिसंबर, 1988
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	L51909DL1988PLC034472
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत पता:** 304ए, जैना टॉवर–1, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली–110058
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**28.11.2025** (एनसीएलटी के आदेश क्रमांक सीपी क्रमांक (आईबी)–556/एनबी/2025 के अनुसार)(आईआरपी को आदेश सूचित करने की तारीख 02.12.2025 है)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**27 मई, 2026**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**पंकज महाजन** **पंजी. सं.:** IBBI/IPA-001/IP-P00836/2017-2018/11420 **एएफए :** 31 दिसंबर, 2025 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	एच–223, 22वीं मंजिल, डीएलएफ कैपिटल ग्रीन्स, 15, शिवाजी मार्ग, दिल्ली–110015 **ई मेल : pankaj@acgasso.com**
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	102–103 सूर्य किरण बिल्डिंग, 19 के.जी. मार्ग, कॉनॉट प्लेस, नई दिल्ली–110001 **ई मेल : cirp.crewbos@gmail.com**
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**16.12.2025** (समाधान प्रोफेशनल को आदेश की जानकारी देने की तारीख से 14 दिन)
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (ढक) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	वर्ग(वर्गों) का नाम: शून्य
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण कहां उपलब्ध है	संबंधित फॉर्म यहां उपलब्ध है https://ibbi.gov.in/home/downloads कोई नहीं

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **28 नवंबर, 2025 (आईआरपी को आदेश की जानकारी देने की तारीख 02.12.2025 है)** को **मैसर्स क्रू.बी.ओ.एस. प्रोडक्ट्स लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मैसर्स क्रू.बी.ओ.एस. प्रोडक्ट्स लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **16 दिसंबर 2025** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष कपर आइटम 10 के सम्मुख वर्णित पते पर प्रस्तुत करने की मांग की जाती है। वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

एक वर्ग से संबंधित वित्तीय ऋणदाता, जैसा कि प्रविष्टि संख्या के सामने सूचीबद्ध है। 12 प्रविष्टि संख्या में उल्लिखित अधिकृत प्रतिनिधि को अपनी पसंद का संकेत देना। 13 फॉर्म सीए में वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए लागू नहीं

दावे के कर्जा अथवा डाकक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/–
पंकज महाजन

दिनांक : 03.12.2025
स्थान : नई दिल्ली

अंतरिम समाधान प्रोफेशनल, क्रू.बी.ओ.एस. प्रोडक्ट्स लिमिटेड के
पंजीकरण सं.: IBBI/IPA-001/IP-P00836/2017-2018/11420